

Central Administrative Tribunal, Principal Bench

Original Application No. 1903 of 2003

New Delhi, this the 4th day of August, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member(A)

S.C. Dhawan,
S/o late Shri D.D. Dhawan,
R/o House No. 2583, Bazar Sita Ram,
Delhi

.... Applicant

(By Advocate: Shri G.S. Chaman)

Versus

1. Union of India, through
The Secretary
Ministry of Home Affairs,
Govt. of India, Central Sectt.
North Block, New Delhi

2. The Director,
Intelligence Bureau
Ministry of Home Affairs,
Govt. of India,
35, Sardar Patel Marg,
New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The grievance of the applicant is that his name had been approved for promotion to the post of Assistant Director (Workshop) from DCIO (Workshop). Learned counsel informs that the name of the applicant was on the panel alongwith another person. The applicant was at serial no. 2. The person at serial no. 1 was promoted and has since superannuated on 30.11.2002. Since then, the post is lying vacant but the applicant has not been promoted. In this regard, he has submitted a representation dated 17.4.2003 copy of which is Annexure A-6.

2. When the representation is pending and no decision admittedly has been taken, at this stage when rights of the respondents are not likely to be affected, we

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deem it unnecessary to give a show cause notice while disposing the present application.

3. It is directed that respondent no. 2 would consider the aforesaid representation of the applicant and pass a speaking order preferably within four months of the receipt of the certified copy of the present order and communicate it to him. O.A. is disposed of.

dkm

(S.K. Naik)
Member(A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

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